

12

HEARING No.1

OA No.490/10

Advocate(s) - Mr.T.Rath

Advocate(s) - Mr.U.B.Mohapatra

Date - 12th February, 2013.

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

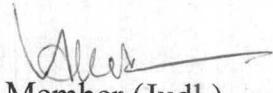
HON'BLE MR.R.C.MISRA, MEMBER (ADMN.)

Mr. T. Rath, Learned Counsel for the Applicant submitted that sequel to the incident and different orders passed which have been challenged in this OA Disciplinary Proceedings have been initiated against the applicant which has been challenged by the applicant in OA No. 121/2012. He has further contended that in case the applicant comes out successful in the prayer made in OA No. 121/2012 then the prayer made in this OA will be redundant. Hence he has sought permission to withdraw this OA with liberty to reagitate his grievance if situation arises. He undertakes to file Memo to the above extent in course of the day.

Heard Mr.T.Rath, Learned Counsel for the Applicant and Mr.U.B.Mohapatra, Learned Senior CGSC appearing for the Respondents.

In view of the submission made by Mr.T.Rath, Learned Counsel appearing for the Applicant this OA is dismissed as withdrawn with liberty to the applicant to reagitate his grievance, if he is so advised in separate OA. No costs.

Member (Admn.)


Member (Admn.)